

Endorsement on B2-6133/2022 dated 14.06.2022 of the District Court, Kozhikode.

Copy communicated to the following Judicial Officers for information and necessary action. They are requested to furnish the details to this court, in the prescribed proforma, on or before 18.06.2022.

(By Order)


Sheristadar.

To

1. The Special Court (NDPS Act Cases) / Addl. District & Sessions Judge, Vatakara.
2. The Special Addl. Sessions Court (Marad Cases), Kozhikode.
3. The Fast Track Special Court, Kozhikode/ Koyilandy.
4. The Addl. District & Sessions Court for the trial of cases related to atrocities and sexual violence towards Women & Children, Kozhikode.
5. The Family Court, Kozhikode / Vadakara.
6. The Motor Accident Claims Tribunal, Kozhikode / Vadakara.
7. The Chief Judicial Magistrate, Kozhikode (They shall communicate the O.M. to all the Judicial Officers in their control).
8. The Principal Sub Court, Kozhikode.
9. The Sub Court, Vatakara / Koyilandy.
10. The Principal Munsiff Court-I / II, Kozhikode.
11. The Munsiff Court , Koyilandy / Vatakara / Nadapuram.
12. The Munsiff-Magistrate Court , Perambra / Thamarassery.
13. The Judicial First Class Magistrate, Kunnamangalam.
15. The Judicial First Class Magistrate I , Thamarassery.
14. Gram Nyayalaya, Kunnummal, Kuttiady.
15. Gram Nyayalaya, Koduvally, Thamarassery.

Copy to:

1. The Court Manager, District Court, Kozhikode.
2. The Senior Superintendent, District Court, Kozhikode.
3. The Junior Superintendent- I/II/III/IV, District Court, Kozhikode.
4. Seat A2, B4, District Court, Kozhikode.



THE HIGH COURT OF KERALA

D10(A)-72255/2020/DII-10

Kochi - 682 031
E-mail : dsec.hc-ker@gov.in
Tel ; 0484 2562963
Dated: 04.06.2022

OFFICIAL MEMORANDUM

Sub: Statement of assets for inclusion in 'Budget in Brief' document for 2023-2024 – details – reg.

Ref: Government Circular No.11/2013/Fin dated 28.01.2013.

The Government have requested to furnish the compiled data of assets pertaining to Judiciary as on 31.03.2022, in accordance with the instructions issued earlier in this regard vide the reference cited (copy attached).

Hence, all the District Judges are directed to furnish to the High Court the consolidated details pertaining to all the Courts (all the Civil and Criminal Courts, including Special Courts) in the Judicial District concerned, in the proforma (Statement of Assets) included in the Government circular cited, on or before **25.06.2022, by e-mail only.**

It may be noted that as per Note No.1 in the proforma, assets above the threshold value of Rupees Two Lakh only are to be recorded.

Encl. As above

To

All Principal District Judges.

(By Order)

Satheesh Chandran C.
Assistant Registrar



GOVERNMENT OF KERALA
Finance (Budget Wing A) Department

CIRCULAR

No. 11/2013/Fin.

Dated, Thiruvananthapuram, 28th January, 2013.

Sub: - Kerala Fiscal Responsibility Act 2003- Kerala Fiscal Responsibility Rules 2005
- Inclusion of Statements on fiscal parameters of the State in 'Budget in Brief'
- Preparation of Asset Register by departments - Instructions issued.
Ref:- D.O. No.BKI/11/15-3/2012-13/303/180614 dated 05.09.2012 from the
Accountant General (A&E), Kerala, Thiruvananthapuram.

The Kerala Fiscal Responsibility Rules - 2005 framed under the provisions of the Kerala Fiscal Responsibility Act-2003 among other things stipulate that the budget document "Budget in Brief" presented to the State Legislature along with other budget documents shall as far as practicable contain eight different statements disclosing various fiscal parameters of the State. The State Government introduced certain new statements in the "Budget in Brief" for 2012-13 in compliance of the provisions in the Kerala Fiscal Responsibility Rules 2005.

2. The Accountant General (A&E), Kerala in the letter referred to above has suggested to State Government to incorporate 'Statement of Assets' in Form B8 of the Kerala Fiscal Responsibility Rules -2005 also in this document.

3. Government, having accepted the suggestion of the Accountant General has decided to include the 'Statement of Assets' in Form No.B-8 as in the Kerala Fiscal Responsibility Rules-2005 incorporating the details of Assets of Government also in the 'Budget in Brief' document commencing from the financial year 2013-14.

4. All heads of departments are therefore requested to prepare and maintain an Asset Register for recording and updating the details of all departmental assets on a regular basis in the proforma appended to this circular.

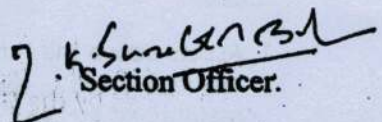
5. All Heads of Departments are also requested to furnish the compiled data of assets pertaining to each department as on 31st March 2012 to this department at the latest by 10th February 2013 in the prescribed format for inclusion in the budget document "Budget in Brief" for 2013-14.

Dr.V.P.JOY,
PRINCIPAL SECRETARY (Finance)

To

All Heads of Departments.
All Departments of Secretariat.
Nodal Officer, www.finance.kerala.gov.in
The Stock file/Office copy.

Forwarded/By Order,


Section Officer.

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(Form B8 - Rule 7 of Kerala Fiscal Responsibility Rules 2005)

STATEMENT OF ASSETS

(₹ crore)

Item	Assets at the Beginning of 2021-22	Assets Acquired During 2021-22	Cumulative Total of Assets at the End of 2021-22
	Book Value	Book Value	Book Value
1	2	3	4
Financial Assets			
Loans and Advances			
Loans to Local Bodies			
Loans to Companies			
Loans to Others			
Equity investment			
Shares			
Bonus Shares			
Investments in GOI dated Securities / Treasury Bills			
Investments in 14-day Intermediate Treasury Bills			
Other Financial Investments (Please specify)			
Total			
Physical Assets			
Land			
Building - Office / Residential			
Roads			
Bridges			
Irrigation Projects			
Power Projects			
Other Capital Projects			
Machinery & Equipment			
Office Equipment			
Vehicles			
Total			

Notes:

1. Assets above the threshold value of Rupees Two Lakh Only be recorded.
2. The Statement in respect of physical assets is to be prepared based on asset register maintained by the Government. The value to be indicated would be book-value. i.e. acquisition Cost netted for depreciation/impairment.